

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 228 OF 1992

~~**T.A. NO.**~~

DATE OF DECISION 9.2.1996.

Shri V.T. Grampurohit, Petitioner

Mr C.S. Upadhyay Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent s

Mr. Akil Kureshi, Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri V.T. Grampurohit
working as senior computer
in the office of the Executive
Engineer, Mahi Division,
C.W.C. Ahmedabad.

.... Applicant.

(Advocate: Mr. C.S.Upadhyay)

Versus.

1. The Union of India,
Ministry of Water Resources
Shram Shakti Bhavan,
Rafi Marg, New Delhi-1.
2. The Union of India,
Ministry of Finance
Department of Expenditure,
New Delhi - 1.
3. The Chief Engineer,
Water Resources Organisation
North Region, C.W.C.
Room No. 801, Seva Bhavan
R.K. Puram, New Delhi.
4. The Superintendent Engineer
C.W.C. Western River Circle,
Block 'C' 3rd Floor West Wing
C.G.O. Complex, Seminar Hills
Nagpur.
5. The Under Secretary (T.S.)
Central Water Commission
Room No. 308, Seva Bhavan
R.K. Puram, New Delhi.
6. The Executive Engineer (C.W.C.)
Mahi Division, Vaghela Building
1 Shyam Nagar Gurukul Road
Memnagar, Ahmedabad.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

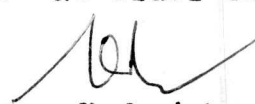
ORAL ORDER

O.A.No. 228 OF 1992

Date: 9.2.96.


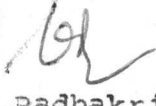
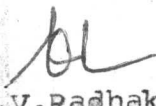
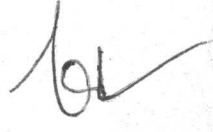
Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Neither the applicant nor his advocate
present. Dismissed for default. No order as to costs.


(V.Radhakrishnan)
Member(A)

vtc.

Date	Office Report	Order
15.5.92	<p>Resp sub Reply filed 1992 20/7/92</p>	<p>None present for the applicant. Issue notice on admission to the respondents to file reply within six weeks.</p> <p style="text-align: right;"><i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)</p>
6.10.92		<p>There is a sick note of Mr. C.S. Upadhyay. Matter is adjourned to 12th October, 1992.</p> <p style="text-align: right;"><i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)</p> <p>vtc.</p>
(4) 2.10.92		<p>None for the applicant. Call on 11th November, 1992.</p> <p style="text-align: center;"><i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)</p> <p style="text-align: right;"><i>N.V. Krishnan</i> (N.V. Krishnan) Vice Chairman</p> <p>vtc.</p>
(1) 11.11.92		<p>Present: Mr. C.S. Upadhyay, Adv/Apt. Mr. Akil Kureshi, Adv/Res.</p> <p>Heard. Application is admitted. Respondents have already filed their reply. Rejoinder if any within three weeks. List before the Registry for completion of pleadings.</p> <p style="text-align: right;"><i>N.V. Krishnan</i> (N.V. Krishnan) Vice Chairman</p> <p>vtc.</p>




Date	Office Report	Order
5.2.96		<p>None present for the parties. Adjourned to 8.2.1996.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p>
8.2.96		<p>Mr. Upadhyay is not present. Adjourned to 9.2.1996.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p> <p>vtc.</p>
12.4.96		<p><u>MA 230 of 96:</u></p> <p>In view of the circumstances stated under the consent of Mr. Kureshi, M.A. is allowed. Order dt. 9.2.96 is set aside, and O.A. restored to file. Call on 19-4-96.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p> <p>crk</p>
19.4.96		<p>Adjourned to 22.4.1996 at the request of Mr. Upadhyay.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p> <p>vtc.</p>

7/5/92

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(4)		<p>None for the applicant. Call on 11th November, 1992.</p> <p>(R.C.Bhatt) Member (J)</p> <p>(N.V.Krishnan) Vice Chairman</p> <p>vtc.</p>
10.92		<p>Present: Mr.C.S.Upadhyay, Adv/Apt. Mr. Akil Kureshi, Adv/Res.</p> <p>Heard. Application is admitted. Respondents have already filed their reply. Rejoinder if any within three weeks. List before the Registry for completion of pleadings.</p> <p>(N.V.Krishnan) Vice Chairman</p>
		<p>vtc.</p>

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7/5/92

Date	Office Report	ORDER
22.4.96		<p>Mr. Kureshi is not present. Adjourned to 23.4.1996.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p> <p>vtc.</p>
23-4-96		<p>Heard. Arguments completed. Judgment reserved.</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p>
26-4-96		<p>Judgement pronounced in open Court</p> <p style="text-align: right;"> (V. Radhakrishnan) Member (A)</p>

Date	Office Report	ORDER
22.4.96		<p>Mr. Kureshi is not present. Adjourned to 23.4.1996.</p> <p>(V.Radhakrishnan) Member (A)</p> <p>vtc.</p>
23-4-96		<p>Heard. Arguments completed. Judgment reserved.</p> <p>(V.Radhakrishnan) Member (A)</p>
26-4-96		<p>Judgement pronounced in open Court</p> <p>(v. Radhakrishnan) Member (A)</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO.228/92

~~**P.A.NO.**~~

DATE OF DECISION 26.4.1996

Shri V.T.Grampurohit Petitioner

Mr.C.S.Upadhyay Advocate for the Petitioner [s]

Versus

Union of India & Ors. Respondent

Mr.Akil Kureshi Advocate for the Respondent [s]

CORAM

The Hon'ble Mr.V.Radhakrishnan

: Member (A)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
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Shri V.T.Grampurohit
Working as Senior Computer
in the Office of the Executive
Engineer, Mahi Division, CW.C.
Ahmedabad.

: Applicant

(Advocate : Mr.C.S.Upadhyay)

Versus

1. The Union of India,
Ministry of Water Resources
Shram Shakti Bhavan,
Rafi Marg, New Delhi_1
2. The Union of India
Ministry of Finance,
Department of Expenditure,
New Delhi-1.
3. The Chief Engineer,
Water Resources Organisation,
North Region, C.W.C.,
Room No.801, Seva Bhavan,
R.K.Puram, New Delhi-110 066.
4. The Superintending Engineer,
C.W.C. Western River Circle,
Block 'C' 3rd Floor West Wing,
C.G.O. Complex, Seminar hills,
Nagpur-440 006.
5. The Under Secretary (T.S.)
Central Water Commission
Room No.308, Seva Bavan,
R.K.Puram, New Delhi-110 066
6. The Executive Engineer (C.W.C.)
Mahi Division, Vaghela Building,
1 Shyam Nagar Gurukul Road,
Memnagar, Ahmedabad-52.

: Respondents

(Advocate: Mr.Akil Kureshi)

J U D G M E N T

O.A.No.228/92

Date:26.4.1996

Per: Hon'ble Mr.V.Radhakrishnan

: Member (A)

Heard Mr.C.S.Upadhyay and Mr.Akil Kureshi, the
learned advocate for the applicant and the respondents
respectively.

2. The applicant was recruited the department of
respondents as Senior Computer on 16.7.84 and was
working as such the date of the application. The pay-scale

of the Senior Computer was revised as per the recommendation of Pay Commission in the following two scales. Rs.330-560 & Rs.425-700. The bifurcation of the post into two different pay scales was challenged on the basis that all the Senior Computers discharged the same duties and as such there should not be any discrimination in the pay scale of Senior Computers. This differentiation in pay scales was challenged as violative of Articles 14 & 16 of the Constitution of India. The Principal Bench in its judgment dated 23.11.1990 quashed the order giving two separate pay scales and declared that all Senior Computers shall be entitled for the pay scales of Rs.425-700 with all attendant benefits including arrears with effect from the date the revised pay scale became effective.

3. The applicant's contention is that inspite of the judgment of the Principal Bench he has not been given the benefit of the higher pay scale even though placed in a similar position. Certain employees working as Senior Computers approached the Principal Bench and got the benefit extended to them. However, the applicant was not given the benefit of the higher pay scale in financial terms from the date of his appointment. His pay was fixed notionally in the higher pay scale of Rs.425-700 from the date of appointment with actual basis with effect from 1.12.88 in the revised pay scale of Rs.1400-2300, Annexure A-1. The applicant represented to the higher authorities, (Annexure A-3) requesting for actual benefit of higher pay scale from the date of the joining i.e. 16.7.84 on the ground that all his colleagues had been given the benefit from the date of the joining. According to him, no reply has been given to him so far. Accordingly, he



has approached this Tribunal praying for the following reliefs:


- " (1) The respondent authority may be directed to extend the benefits of revision of pay scale of Senior Computers i.e. Rs.425-700 to the applicant with effect from the date of joining as Senior Computer i.e. from 16.7.84 to the applicant with all attendant benefit like arrears of pay to him, after quashing the impugned orders;
- (2) The respondent authorities may be directed to pay the cost of this application;
- (3) Any other relief as deemed fit by the Hon'ble Tribunal in the interest of justice;"

4. The respondents have filed reply. They have stated that the Ministry of Water Resources vide their letter dated 24.2.89, Annexure R-I, had decided that the benefit of higher scale of Senior Computer may be allowed to the concerned employees on notional basis with effect from 1.1.1973 and on actual basis with effect from 1.12.88. Accordingly the applicant has been given the benefit of the scale notionally with effect from 16.7.84 and actually with effect from 1.12.1988.

5. Mr.Upadhyay, the learned advocate for the applicant argued that when once the Senior Computers who had approached the Central Administrative Tribunal had been given the benefit of higher pay scale the actual date of appointment vide judgments of the Principal Bench dated 16.11.88 (Shri K.S.Munna & Ors.V/s. Union of India & Ors.), Allahabad Bench (Shri Kailash Ram & Ors. V/s. Union of India & Ors.) Principal Bench dated 23.11.90, (Shri Dwarka Prasad V/s. Union of India & Ors.), there is no reason why the applicant, who is similarly placed should not be allowed the benefit of the higher pay scale on actual basis from the date of his appointment

i.e. 16.7.84. Mr. Akil Kureshi Senior Standing Counsel for the respondents fairly conceded that there cannot be any major objection to granting the prayer of the applicant apart from the fact that the letter dated 24.2.1989 stood in the way.

6. The applicant is similarly placed as the other applicants referred to in the earlier judgments of the different Benches of the C.A.T. who have been granted the benefit of the higher scale from the actual date of their joining as Senior Computer. It is pointed out by the applicant's advocate that even any juniors to the applicant have been granted the benefit. Hence, keeping in view the facts and circumstances of the case, it is only fair that the applicant is also ~~be~~ extended the benefit of the higher scale of Rs.425-700 as Senior Computer from the date of the joining as such. Accordingly, the application is allowed. The respondents are directed to extend the benefit of scale of Rs.425-700 with effect from the date the applicant joined the service as Senior Computer i.e. 16.7.84 on actual basis with all consequential benefits including arrears which shall be calculated and disbursed to the applicant within three months from the date of the receipt of a copy of this judgment. No order as to costs.


(V. Radhakrishnan)
Member (A)